

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 328/TT/2023

Subject	Petition for determination of transmission tariff from the proposed COD to 31.3.2024 for transmission assets under “Establishment of 220/66 kV, 2x160 MVA GIS Sub-station at UT Chandigarh along with 220 kV D/C line from Chandigarh GIS to 400/220 kV Panchkula (PG) Sub-station.
Date of Hearing	15.12.2023
Coram	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri P.K. Singh, Member
Petitioner	Power Grid Corporation of India Limited
Respondents	Uttar Pradesh Power Corporation Ltd. and 14 others
Parties Present	Shri Amit Yadav, PGCIL Shri Vivek Kumar Singh, PGCIL Shri B.B. Rath, PGCIL

Record of Proceedings

Instant petition is filed for the determination of transmission tariff from the proposed COD to 31.3.2024 for Asset-1 220/66 kV New GIS Sub-station at UT Chandigarh with 2 x 160 MVA ICTs along with associated bays and 220 kV D/C line from 220/66 kV Chandigarh Sub-station to 400/200 kV Panchkula (PG) Sub-station along with associated GIS bays at Chandigarh and AIS bays at Panchkula Sub-station and Asset-2, 8 nos. 66 kV Line bays at Chandigarh GIS Sub-station under “Establishment of 220/66 kV, 2x160 MVA GIS Sub-station at Union Territory Chandigarh alongwith 220 kV D/C line from Chandigarh GIS to 400/220 kV Panchkula (PG) Sub-station.

2. Investment Approval and expenditure sanction for the transmission project was accorded by the Board of Directors of the Petitioner in its 337th meeting held on 9.2.2017 and was conveyed through a memorandum dated 13.2.2017. As against the scheduled date of commercial operation of 13.2.2019, the Petitioner has proposed COD of Asset-1 and Asset-2 as 24.3.2023 under Regulation 5(2) of the 2019 Tariff Regulations as the associated down-stream line under the scope of Electricity Department, Union Territory of Chandigarh (EDUTC) is yet to be completed. There is a time over-run of 49 months and 9 days in the execution of the transmission assets and it is mainly due to RoW issues, court cases, delay in approval for laying of cable from NHAI and the Covid-19 pandemic.

3. In response to a query of the Commission, the representative of the Petitioner submitted that the EDUTC is liable to bear the transmission charges for the period of



mismatch in the COD of the transmission assets of the Petitioner and the transmission assets under the scope of EDUTC.

4. The Commission observed that it would like to hear EDUTC on the Petitioner's plea for approval of the COD of the transmission assets under Regulation 5(2) of the 2019 Tariff Regulations due to the non-readiness of the associated transmission assets of EDUTC.

5. The Commission further directed the Petitioner to furnish the following information on an affidavit by 16.1.2024, with an advance copy to the Respondents:

(i) The details of works for which Additional Capital Expenditure has been projected to be incurred in 2022-23 and 2023-24, including the works against which balance/retention payments are projected to be made.

(ii) Revised tariff forms for the 2019-24 period for the transmission assets along with linked Excel.

6. The Commission directed the Respondents to file their replies by 31.1.2024 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 15.2.2024. The Commission directed the parties to complete the pleadings within the aforesaid timelines and observed that no extension of time will be entertained.

7. The petition will be listed for further hearing on 21.2.2024.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

